



2026:AHC:41256-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3554 of 2026

Jeenat And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anand Pati Tiwari
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned A.G.A. for the State and perused the record.
2. The instant writ petition has been filed by the petitioners with the prayer to quash the F.I.R. dated 15.01.2026 giving rise to Case Crime No. 0002 of 2026, under Sections 2/3 of U.P. Gangsters and Anti-Social Activities (Prevention) Act, Police Station Cyber Crime, District Bulandshahar
3. Learned counsel for the petitioners has submitted that from the allegations made in the first information report, prima facie no offence, complained of, is disclosed against the petitioners and as such, the impugned first information report is liable to be quashed.
4. Per contra, learned AGA for the State has vehemently opposed the said prayer and has submitted that on the basis of three base cases of serious nature, the impugned FIR has been registered against the petitioners.
5. Learned AGA has further submitted that from the allegations made in the first information report, prima facie offence is clearly disclosed against the petitioners, therefore, the impugned first information report can not be quashed in view of law laid down by the Hon'ble Apex Court in the cases of ***State of Telangana Vs. Habib Abdullah Jellani reported in (2017) 2 SCC 779,***

Neeharika Infrastructure Pvt. Ltd. vs. State of Maharashtra and Others reported in (2021) SCC Online SC 315 and in a recent decision of the Hon'ble Apex Court in ***Criminal Appeal No. 843 of 2024, Directorate Enforcement Vs. Niraj Tyagi and others.***

6. Having considered the rival submissions made by learned counsel for the parties and taking into consideration the fact that on the basis of three base cases of serious nature, the impugned FIR has been registered against the petitioners and keeping in view the allegations made in the first information report and the relevant law cited by learned AGA for the State and the fact that impugned first information report discloses cognizable offence against the petitioners, we are of the opinion that the impugned first information report can not be quashed, therefore, the prayer for quashing the impugned first information report is refused.

7. However in case, the petitioners file an application for anticipatory bail/ regular bail before the appropriate court, their bail application shall be considered and disposed of as expeditiously as possible in accordance with law.

8. With the aforesaid observations, the instant writ petition is finally **disposed of.**

February 24, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)